

ITEM NO.9 Court 1 (Video Conferencing) SECTION II-C

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.9289/2021

(Arising out of impugned final judgment and order dated 19-03-2021 in CRLRP No. 196/2015 passed by the High Court of Karnataka at Bengaluru)

D.S. VISHWANATHA SHETTY Petitioner(s)

VERSUS

T.N. RATHNARAJ Respondent(s)

(IA No. 150839/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT & IA No. 150834/2021 - EXEMPTION FROM FILING O.T.)

Date : 17-12-2021 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

Mr. Anand Sanjay M. Nuli, Adv.  
Mr. Suraj Kaushik, Adv.  
Mr. Agam Sharma, Adv.  
Mr. Dharm Singh, Adv.  
For M/s. Nuli & Nuli, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

Applications seeking exemption from filing certified copy of the impugned order as also seeking exemption from filing official translation of Annexures are allowed.

Having heard learned counsel appearing for the petitioner and carefully perusing the material available on record, we see no reason to interfere with the impugned order passed by the High Court of Karnataka at Bengaluru whereby the said Court while partly

allowing the criminal revision petition of the petitioner, reduced the sentence and increased fine for the offence of defamation under Section 501 of the Indian Penal Code.

The Special Leave Petition is, accordingly, dismissed.

Consequent upon dismissal of the Special Leave Petition, interim Order dated 26-11-2021 passed by this Court granting exemption from surrendering to the petitioner is recalled and as a consequence thereof, he is directed to surrender before the concerned Trial Court within a period of two weeks from today to serve out the period of sentence, failing which the concerned Police Authorities shall take appropriate steps for the said purpose.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)  
COURT MASTER (NSH)